

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CRIMINAL APPEAL NO(s). 1125 OF 2009

GAUTAM KUMAR DEVJIBHAI Appellant (s)

VERSUS

STATE OF GUJARAT Respondent(s)

(With appln(s) for suspension of sentence and office report)

WITH CRIMINAL APPEAL NO. 953 of 2009
(With office report)

CRL.APPEAL NO. 2297 of 2010 (With appln.(s) for exemption from filing c/c
of the impugned order and with office report)

Date: 30/01/2014 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE C. NAGAPPAN

For Appellant(s) Mr. K.T.S. Tulsi, Sr. Adv.
In Crl.A.No.1125/09 Mr. Haresh Raichura, Adv.
Mr. Raj Kamal, Adv.
Ms. Priyanka Aqarwal, Adv.
Mr. Kuber Boddh, Adv.
Mr. Maheen Pradhan, Adv.
Ms. Ambika Mehta, Adv.

Crl.A.No.953/09 Mr. Haresh Raichura, Adv.
Ms. Saroj Raichura, Adv.
Mr. Kalp Raichura, Adv.
Mr. Rajat Vats, Adv.

in Crl.A.No.2297/10 Ms. Meenakshi Arora, Sr. Adv.
Ms. Mahima Sareen, Adv.
Ms. Shilpa Singh, Adv.

For Respondent(s) Mr. Yashank Adhyaru, Sr. Adv.
Ms. Sadhana Sandhu, Adv.
Ms. Hemantika Wahni, Adv.
Ms. Preeti Bhardwaj, Adv.

Contd...2/-

UPON hearing counsel the Court made the following
O R D E R

Heard in-part.
For continuation of arguments post on Wednesday, the 5th
February, 2014.

(Mahabir Singh)		(Veena Khara)	
Court Master		Court Master	

